

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) No. 253 of 2019**

**In the matter of:**

**Sigmalon Equipments Pvt. Ltd. & Ors.**

**....Appellants**

**Vs.**

**Shri Vinod Kumar**

**....Respondent**

**Present:**

**Appellant: Mr. Saswat Pattnaik, Advocate.**

**Mr. Rajshekar Rao and Mr. Siddharth Raval, Advocates**

**Respondent: Mr. Suni Sharma, Advocate.**

**ORDER**  
**(Through Virtual Mode)**

**17.07.2020:** I.A. No. 1516 of 2020 has been moved by the Appellants seeking modification in the order dated 19<sup>th</sup> September, 2019 to re-schedule the balance instalment payments on account of hardship faced by Appellants due to outbreak of COVID-19 and imposition of Lockdown causing disruption in business activities.

Since there is no representation on behalf of the Respondent, let I.A. No. 1516 of 2016 be put up for consideration along with the appeal on 11<sup>th</sup> August, 2020.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*AR/g*